

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 712**

TO BE ANSWERED ON 21.11.2019

**INTERNATIONAL SOLAR ALLIANCE**

712. SHRI KULDEEP RAI SHARMA,  
DR. AMOL RAMSING KOLHE,  
SHRIMATI SUPRIYA SULE,  
SHRI SUNIL DATTATRAY TATKARE,  
DR. SUBHASH RAMRAO BHAMRE and SHRI A.K.P. CHINRAJ

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has hosted the 2<sup>nd</sup> Assembly of International Solar Alliance (ISA) recently and if so, the details thereof;
- (b) the number of countries which have participated in the assembly;
- (c) the details of coordination and consultation meetings held on different aspects of ISA and its outcome thereof;
- (d) whether the Government has achieved the target fixed under Jawaharlal Nehru National Solar Mission (JNNSM) and if so, the details thereof;
- (e) whether the Government proposes to provide financial assistance to States to popularize the use of solar energy;
- (f) if so, the details thereof and the steps taken in this regard; and
- (g) the other steps taken by the Government to set up 1,00,000 MW of solar power generation by 2022?

**ANSWER**

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoS for SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R. K. SINGH)

(a) to (c) On 31 October 2019, Ministry of New and Renewable Energy, Government of India hosted the second Assembly of the International Solar Alliance (ISA) in New Delhi. Delegations from 76 countries participated in the Assembly. In addition, representatives from the United Nations, Multilateral Development Banks, Global funds, International Financial Institutions etc. attended the second Assembly.

The Assembly reviewed the on-going programmes and activities of the ISA and *inter-alia* approved the work programme for the year 2020. The Assembly also approved the Rules of Procedure of the Assembly and Manual of Rules and Regulations of ISA.

Prior to the Assembly, on 30 October 2019, the following coordination and consultation meetings were held:-

- i. briefing on agenda and interaction with National Focal Points of ISA member countries;
- ii. financing for solar projects for Pacific Islands Developing States and Caribbean Community and Common-Market Countries;
- iii. interaction with ISA Corporates Partners; and
- iv. an ISA and European Union seminar on investment in solar energy.

(d) Under the National Solar Mission, a target of installing 100 Giga Watt (GW) of solar power capacity by December 2022 has been set. Against this, as on 31 October 2019, 31.7 GW of solar power capacity has been installed. Further, an additional 18 GW of Solar capacity is under various stages of implementation and 36.2 GW of solar capacity under various stages of bidding.

(e) and (f) The Government has launched various programmes and schemes for promotion of solar energy in the country. The details of Central Finance Assistant provided under different schemes are given in **Annexure**.

(g) Steps taken by the Government of India for development and deployment of solar power in the country, inter-alia, include:-

- i. Development of Solar Parks and Ultra Mega Solar Power Projects;
- ii. Notification of the long term growth trajectory of Renewable Purchase Obligation (RPO) for solar and non-solar energy up to 2021-22;
- iii. Grid augmentation for absorbing increasing share of renewable energy;
- iv. Issue of Guidelines for tariff based competitive bidding for procurement of power from grid connected solar and wind power projects;
- v. Waiving inter-state transmission charges and losses for solar and wind projects to be commissioned by 31 December 2022;
- vi. Permitting 100% Foreign Direct Investment (FDI) under the automatic route in renewable energy sector.

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**ANNEXURE REFERRED TO IN REPLY TO PARTS (E) AND (F) OF LOK SABHA UNSTARRED QUESTION NO. 712 FOR 21.11.2019.****Central Financial Assistance for solar power projects under various MNRE schemes**

<b>Scheme</b>	<b>Central Financial Assistance(CFA)</b>	<b>Remarks</b>
a) Solar Park Scheme	Rs. 25 lakh per Solar park for preparation of Detailed Project Report (DPRs).  Rs. 20 Lakh per MW or 30% of the project cost including Grid-connectivity cost, whichever is lower.	--
b) Grid connected Solar PV Power Projects by Central Public Sector Undertakings (CPSUs)	VGF support to the CPSUs/Govt. Of India Organizations at a fixed rate of Rs.1 crore/MW for projects where domestically produced cells and modules are used and Rs. 0.50 crores/MW in cases where domestically produced modules are used.	Total size of the scheme 1000MW.
c) Solar PV scheme for Defence Establishments	VGF support of Rs. 2.50 Cr. /MW for tender issued before 17/02/2017.  VGF support of Rs. 1.1 Cr. /MW for tender issued after 17/02/2017.	--
d) Grid-connected Solar PV Power plants on Canal Banks and Canal Tops	VGF support of Rs 1.5 Crore/MW for Canal Bank and Rs 3.0 Crore/MW for Canal Top Projects, subject to 30% of the project cost in both the cases.	1 MW to 10 MW
e) Solar PV Power projects under Jawaharlal Nehru National Solar Mission (JNNSM) Phase-II, Batch-I of total 750 MW with Viability Gap Funding (VGF) support from National Clean Energy Fund (NCEF).	VGF support up to 30% of Project Cost limited or maximum of Rs. 2.50 Cr/MW whichever is less, based on reverse bidding process for power producers.	Minimum Project Capacity 10 MW  Maximum Project Capacity 50 MW
f) 2000 MW VGF Scheme for setting up of 2000 MW of Grid Connected Solar PV Power Projects through SECI	VGF support with upper limit @ 1.00 Cr. /MW for open category and Rs. 1.31 Crore/MW for DCR category on the basis of bids.	No project less than 10 MW
g) VGF Scheme for setting up of 5000 MW	VGF support with upper limit @ Rs.1.0 crore/MW for open category and	No project less than 10 MW

of Grid Connected Solar PV Power Projects through SECI	Rs.1.25 crore/MW for projects in DCR category.	
h) Grid Connected Rooftop Solar PV Power Projects in residential sector	<p>(i) Residential sector (maximum up to 3 kW capacity) : CFA is 40 % of benchmark cost.</p> <p>(ii) Residential sector (above 3 kW capacity and up to 10 kW capacity) : CFA is 40 % up to 3 KW Plus 20% for RTS system above 3 kW and up to 10 Kw</p> <p>(iii) Group Housing Societies/Residential Welfare Associations (GHS/RWA) etc. for common facilities up to 500 kWp (@ 10 kWp per house), with the upper limit being inclusive of individual rooftop plants already installed by individual residents in that GHS/RWA at the time of installation of RTS for common activity : CFA is 20%</p>	Benchmark of Rs. 54 per watt upto 10 kW capacity for 2019-20
i) Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM KUSUM)	<p>CFA of 30% of the benchmark cost or the tender cost, whichever is lower.</p> <p>In North Eastern States, Sikkim, Jammu &amp; Kashmir, Himachal Pradesh and Uttarakhand, Lakshadweep and A&amp;N Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower.</p>	---